

3764/2018 and B.A. No. 3748/2018 respectively by Coordinate Bench of this Court.

Learned counsel for the petitioner has submitted further that Alamgir Alam @ Alamgir Khan has been enlarged on bail by this Court vide order dated 17.05.2019 passed in B.A. No. 3708/2019, as such, petitioner may also be enlarged on bail.

Learned counsel for the State, Mrs. Sweta Singh, Additional Public Prosecutor has opposed the prayer for bail.

Considering the rival submission of the parties and looking into the fact that other co-accused persons have been granted bail by Coordinate Bench of this Court and even by this Court and he is in custody since 26.12.2017 and charge has been framed on 10.01.2020, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each in connection with Sakchi P.S. Case No. 235/2017, corresponding to G.R. No. 3537/2017 (S.T. No. 142/2019) to the satisfaction of learned Additional Sessions Judge-VI, Jamshedpur on the following conditions:

(i) One of the bailors shall be the deponent / pairvikar of the present case namely, Vishwabhar Mishra, son of Basisth Mishra, resident of House No. 154/2/2, Road No. 5 Bagbera Colony, P.O. - Tatanagar, P.S. - Bagbera, District – East Singhbhum, who has furnished photocopy of his UID Card bearing number 2001 4152 2714 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 2001 4152 2714 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

(iii) Petitioner shall appear before the trial court on each and every date till conclusion of the trial.

(iv) Petitioner should not influence the witnesses and if such complaint is filed, the prosecution is at liberty to file an application for cancellation bail.

(v) The Jail Authority shall release the petitioner only after his medical check-up.

(vi) The Civil Surgeon, Jamshedpur is directed to medically examine the petitioner at the time of his release and if he is infected with corona virus, he shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(vii) The petitioner shall follow all the guidelines issued by the Government to meet the challenges of Covid-19, as presently Country is passing through pandemic of Covid-19.

Accordingly, the instant bail application is allowed.

(Kailash Prasad Deo, J.)

Sunil-Jay/